

**SHRI ARJUN SINGH:** Sir, I would like to inform the hon. Member that the information that he has just given does not relate directly to this question. But since he has furnished that information, I will certainly look into it and see what can be done to redress the situation.

**MR. SPEAKER:** Shri Muhi Ram Saikiaji. The question is put. You have the right to put the supplementary if you want. You ask the supplementary.

**SHRI MUHI RAM SAIKIA:** Sir, what are the priorities for candidates whose names are recommended by M.Ps. for such admissions? As at present, one Minister got more than 150 admissions while a large number of M.Ps. hardly got one each while many did not get any. It will be nice if a quota is fixed for all M.Ps., as in the case of LPG connections and telephone connections etc. It could be five, six or seven admissions per M.P. per academic session. I would like the hon. Minister to assure us on this point.

**SHRI ARJUN SINGH:** Sir, the hon. Member's concern is very much appreciated. But, I do not think that it would be correct to fix quotas like the LPG connections for admissions. That would certainly not be in tune with the total approach to this subject. Hon. Members, I am sure, recommend cases where they feel that special care is to be taken regarding admissions. Whether they recommend one or two, it is their discretion. I can say with a little humility that we are trying to accommodate as many such recommendations of the hon. Members as possible.

#### WRITTEN ANSWERS TO QUESTIONS

[English]

#### **Periodic review system for Yoga Teachers in Kendriya Vidyalaya Sangathan**

**\*551. SHRI RAMASHRAY PRASAD SINGH:** Will the Minister of

**HUMAN RESOURCE DEVELOPMENT** be pleased to state:

(a) whether any periodic review system for yoga teachers in Kendriya Vidyalaya Sangathan has been devised;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

**THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH):** (a) to (c) The scheme of Yoga teaching was initially introduced on experimental basis for one year in 1981 in Kendriya Vidyalayas. It has been continuously under review. The first review was conducted during 1982-83 by the Administrative Staff College of India, Hyderabad which recommended that evaluation of the yoga education programme should be undertaken on a more rigorous basis under experimental conditions, possibly towards the end of the academic year 1983-84.

2. Accordingly towards the end of 1983-84, a Committee under the Chairmanship of Dr. P. D. Shukla evaluated the scheme and submitted its report in June, 1985. The Report of this Committee was examined in the Ministry of Human Resource Development in January, 1986 and it was decided to extend the scheme again on an experimental basis upto the end of the academic year 1986-87.

3. The Board of Governors of Kendriya Vidyalaya Sangathan in its meeting held on 26th September, 1986 took the following decisions:—

- (i) Yoga should be integrated with physical education programme of Kendriya Vidyalayas.
- (ii) Yoga should not be taught in classes I to V.
- (iii) Existing yoga teachers should be directed to obtain minimum academic and professional

qualifications prescribed for Physical Education Teachers within a period of three years.

- (iv) Existing physical education teachers of Kendriya Vidyalayas who do not possess requisite qualifications for teaching of yoga should be given orientation in yoga in reputed institutions.

4. Subsequently in December, 1988 the Board of Governors of Kendriya Vidyalaya Sangathan reviewed the scheme further and decided that yoga would be taught as a separate discipline in Kendriya Vidyalayas and part-time yoga teachers also may be appointed in schools which have only upto 15 sections in classes VI to XII. It was also decided that yoga teachers with requisite qualifications of physical education Teachers may be given the option to continue as Physical Education Teachers or as Yoga Teachers.

At present yoga is being taught as a separate subject from classes VI to XII.

**Violation of Environment Protection Act, 1986**

\*553. SHRI RAM NARESH SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of prosecutions launched for violation of the Environment Protection Act, 1986 during the last three years till March 31, 1991; and

(b) the number of convictions made indicating the nature of the penalty imposed?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) During this period prosecutions were launched against 8 industries which did not comply with the directions issued by

the Central Government under the Environment (Protection) Act, 1986.

(b) The Cases are pending in the Court.

**National Institute for Handicapped Persons**

\*556. SHRI CHETAN P. S. CHAUHAN:

SHRI BALRAJ PASSI:

Will the Minister of WELFARE be pleased to state:

(a) the number of Institutes for handicapped persons in Uttar Pradesh;

(b) whether the Government propose to open more such Institutes in that State keeping in view its size;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) One-National Institute for the Visually Handicapped, Dehradun, Uttar Pradesh.

(b) No, Sir.

(c) Does not arise.

(d) National Institutes in all four major area of dirability have already been set up in four Regions of the country. One of the Institute, namely, the National Institute for the Visually Handicapped, is located in the Northern Region at Dehradun in the State of Uttar Pradesh. The other National Institutes in the areas of Mental Disability, Hearing Disability and Physical Disability, are located in the Southern, Western and Eastern Regions, at Secunderabad, Bombay and Calcutta respectively.